

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

ANNEXURE

INDEX SHEET

CA 1275/88

CAUSE TITLE OF

NAME OF THE PARTIES..... Chavi Nath Singh

..... Applicant

Versus

..... Versus of India Govt Respondent

Part A, B & C

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3	Judgement order dt 15-7-92	A8 to A10
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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)
Crossed out / destroyed

Dated. 30-5-12

Counter Signed.....

Section Officer / In charge

Rajan

Signature of the
Dealing Assistant

21/10/2017 *Regulation of Service*
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH,
23-A, Thornhill Road, Allahabad-211001

Registration No. 1275 of 1988

APPLICANT (s) Chavi Nath Singh & 21 others

RESPONDENT(s) U.O.I. through Secy. Min. of Railways New Delhi

& 2 others

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	Ys
2. (a) Is the application in the prescribed form ?	Ys
(b) Is the application in paper book form ?	Ys
(c) Have six complete sets of the application been filed ?	5 sets filed.
3. (a) Is the appeal in time ?	Ys
(b) If not, by how many days it is beyond time ?	-
(c) Has sufficient cause for not making the application in time, been filed ?	-
4. Has the document of authorisation, Vakalat-nama been filed ?	Ys
5. Is the application accompanied by B.D /Postal-Order for Rs. 50/-	Ys
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	Ys
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	Ys
(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	Ys

R/3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT LUDHIANA

O.A./T.A. No. 1275 198 8

C. N. Singh

Applicant(s)

Versus

U.O.D.

Respondent(s)

S.R. No.	Date	Orders
	25.11.00	Hon. D.S. Mitali, A.M. Hon. G.S. Sharma, J.M.
		<u>Admit</u> : Issue notice to the respondents to file reply & to show cause within three weeks as to why the interim relief prayed for be not granted. Fix 22.12.00 for orders.
		sd/- J.M
28.11.00	<u>8.R</u>	Notices issued to respondents No 1, 2 & 3 through regd. Post fixing 22.12.00 to consider the interim matter.
22/12/89		No sitting, Adjourned to 20/12/89 <u>Fixd</u> 28/11 for orders.
<u>20.12.89</u>		No sitting, Adjourned to 8/1/90 for orders.

O.A. No.1275/88(L)

Hon. Mr. D.S. Misra, A.M.
Hon. Mr. D.K. Agrawal, J.M.

30/3/89 Shri A. Bhargawva learned counsel for the respondents requests for further time to file counter reply. He may do so, within two weeks. The applicant may file rejoinder, if any, within a week thereafter. List the case for final hearing on 9-5-89.

D
J.M.

A.M.

(sns)

OR
No reply has been filed so far by the learned counsel for the respondents. Submitted for order

Hon' Mr. G.S. Sharma, J.M.
Hon' Mr. K.J. Raman, A.M.

9/5/89 Shri J.P. Mathur, learned counsel for the applicant and Shri Arjun Bhargava, learned counsel for the respondents are present. Shri Bhargava, requests for and is allowed one month's time to file reply. The applicant may file rejoinder, if any, within 2 weeks thereafter. List this case for final hearing on 9-8-89.

OR
A.M.

J.M.

(sns)

9.8.89

No Siting. Adj. to 8.11.89.

W
B.O.C

OR
No reply filed
submitted for order

8/4

OR
Reply / rejoinder
not filed.
submitted for
orders.
R
07/11/89

1. 1. 91 No Sittings Adj. to 18.2.91

18.2.91 -

No Sittings Adj. to 13.3.91.

13.3.91

No Sittings Adj. to 5.4.91

5.4.91

Heard Mr. A. B. Gorai A.M
Heard Mr. S. N. Prasad J.M

On the request of Counsel
for the Appellant. Case is adjourned
to 1.5.91

or

AM

AM
DA

1.5.91

No Sittings Adj. to 25.6.91

25/6/91

Hon. Mr. Justice K. J. Rath, re.
Hon. Mr. K. Obayya, Ans.

M.P. No. 683/91

We have heard the learned Counsel for the
parties on this application for Impleadment of
four persons. We see no justification for allowing
them to be impleaded. If they have any
grievance, the remedy under Section 19 of the
A.T. Act, 1985 is available to be invoked
by them. ^{for so doing} The application for impleadment
is rejected. List the case for final
hearing on 5/8/91. The applicant may
file rejoinder, if any, within two weeks
from today.

No RA filed
2/5

AM

Mr
V.C.

OR
Smt. R. Pandey H/
for the (del) application filed
MP 683/91 (for
impleadment) & MP 653/
for interim relief filed
by 4/c for the
applicant

A.P.O. L
4/1/91

L
4/6

X

27.8.91

Mo setting adj to 30.10.91

30.10.91

Mo Siting of D.B. adj to 13.1.92

d

d

13.1.92

Mo Siting adj to 26.2.92

d

26.2.92

Mo Siting of D.B. adj to 7.4.92

d

7.4.92

Mo Siting of D.B. adj to

26.6.92

d

OR
S/P/H
24/6/92

26.6.92 Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, A.M.

Shri J.P. Mathur, Learned Counsel for the
applicant was not present in the Court
today and therefore the case may be adjourned
as it will not be possible for him to argue the
case. List this case on 15.7.92 on which date
it shall not be adjourned on any ground.

ea filed
SPH
15/7/92

smc


A.M.


V.C.

DEC'D IN ED CH
15-7-92

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

O.A.No. 1275/88

Chavi Nath Singh and others

Applicants.

versus

Union of India & others

Respondents.

Shri J.P.Mathur Counsel for Applicant.
Shri Arjun Bhargava, Counsel for Respondents.

CORAM

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

were

As 33 1/3% of the posts/reserved for class

IV employees, Against the notice dated 16.4.84
the applicants applied for the same in the prescribed
proforma for appointment on the post of Junior
Clerk, grade Rs 260-400. It was provided in the notice
that the employees who will be found eligible
will be put to work as Ty. Clerks in the grade of
Rs 260-400 purely as a temporary and adhoc stop
gap arrangement and will not confer upon them
any prospective right for similar promotions in
preference to their seniors in future or continuance
as such. They can also be posted in any Deptts. under
the control of Dy. COS/AMW on request for change
of posting or any other condition will not be
considered. The applicants were tested in Hindi and
English and viva voce took place and they were

W.W

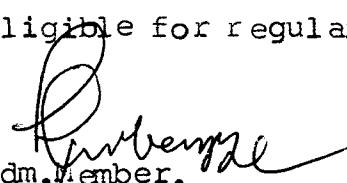
declared successful and were given appointment. In the mean time, the interim order was vacated and the selection process started. The applicant, that is why have challenged that their suitability having been considered once, they were not required to ~~to~~ appear in the examination and claim that they may be declared as regularly appointed class III employees.

2. On behalf of the respondents it has been stated that the applicants were put to officiate on purely stop gap arrangement, which condition was incorporated in the notice of appointment and they have been working on the post as such. Having accepted the same they have no right to say anything further. If they want regularisation they have to face selection. In this stop gap arrangement only the applicants' power to speak and write in English and Hindi was tested in pursuance of the notice in the presence of Shri S. Dhaman and Shri Sitaram the then D.C.O.S and A.P.O. AMV respectively. No question paper as prescribed were set or given to the candidates for answer in duration of 3 hours and neither the prescribed selection Board was formed, as the selection from class IV to class III is a sort of new recruitment. The selection Board was/consist of 3 senior class I scale officers, and the A.P.O. was not a senior scale officer. It has also been stated that the applicants have put in some service and have gained experience and it may be advantage to the applicants themselves when they appear in the written test and ~~and~~ ^{via} ~~voce~~ for selection to be made.

Obviously, those who have gained experience may get appointed and regularised but as rule provides

u

for age and suitability test the applicants are required to take the eligibility test. As the applicants have served in the department, it is open for the respondents not to give a go by to the applicants who have worked in the department and gained experience, to consider for regularisation, in case they are found eligible for regularisation in selection test.


Adm. Member.


Vice Chairman.

Lucknow: Dated: 15.7.92

Shakeel/

IN THE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH ~~Open Court~~

C.T. NO.

OF 1988

Chavi Nath Singh and others Applicants

Versus

Union of India and others Respondents

I N D E X

S.No.	Particulars	Pages
1.	Petition	1 - 11
2,	Annexure No. I True copy of notice dated 14.6.1985	12 - 13
3.	Annexure No. II True copy of the appointment order.	14 - 17
4.	Annexure No. III True copy of extract of order Meeting.	18 -
5.	Annexure No. III-A true copy of office order dt.25.1.85	19- 20
5.	Annexure No. IV True copy of the notice dated 19/30-9-1988	21 -22
6.	Annexure No. V True copy of representation made to the respondent no.2	23 - 25
7.	Power	26

Lucknow:Dated:

Oct. 28, 1988

Nov. 7.

J.P. Mathur
(J.P. Mathur)
Advocate
Counsel for applicants
R/o 48, Tahseenganj, Lucknow.

IN THE COURT OF CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH.

Central Administrative Tribunal

Additional Bench At Allahab

Date of Filing... 07.11.88

of 1988

Date of Receipt

by Post

By Regd.

07.11.88

Note
Junction 5/11

C.T. No.

1. Chavi Nath Singh aged about 53 years
son of Sri Chakrapal Singh,
resident of 355/239, Alampur, Lucknow.
2. Chandan Lal aged about 52 years
son of Sri Guru Charan,
resident of Rahimabad Post Bijnor, Lucknow.
3. Laxmi Narain aged about 46 years
son of Sri Bhalloo Das,
resident of 548/106, Teji Khera, Manaknagar, Lucknow.
4. Phool Chand aged about 46 years,
son of Sri Ram Dularay,
resident of Chitwapur, Peer Nagar, Lucknow.
5. Jainath Misra aged about 49 years,
son of Sri Sankata,
resident of C-16/4138, Rajaji Puram, Lucknow.
6. Parneshwar Dayal aged about 55 years
son of Sri Shyam Behari,
resident of 182/2, Mashakganj, Lucknow.
7. Shyam Swaroop Bali aged about 52 years
son of Sri Mangal Sen Bali,
resident of E-1374, Rajaji Puram, Lucknow.

21.11.88

8. Shiv Shankar Ram aged about 55 years,
son of Sri Manu Ram, resident of Village
Chakra Sedhaval Buchiwapura Post Rani Ki Sarai
Distt. Azamgarh.
9. A.P. Yadav aged about 52 years,
son of Sri Kalloo,
resident of Village Mehndi, Alambagh, Lucknow.
10. Dadoon Singh aged about 51 years,
son of Sri Bal Govind Singh ,
resident of 559/30, Brahma Nagar, Alambagh, Lucknow.
11. Raj Narain Tewari aged about 47 years,
son of Sri Badri Prasad Tewari,
resident of Village and Post Barauna, Lucknow.
12. Buddhoo Lal aged about 48 years,
son of Sri Nanku, resident of Village Manpur,
Post Tikra, Distt. Barabanki.
13. Salik Ram aged about 50 years,
son of Sri Ram Nath,
resident of Village Mehrewan Post Purwe,
Distt. Jaunpur.
14. Shyam Kumar aged about 48 years
son of Sri Varain Prasad,
resident of 256/176, Khajuwa, Lucknow.
15. Munni Lal aged about 45 years,
son of Sri Sita Ram
resident of 565/Ka, Amrudhi bagh,
Alambagh, Lucknow.
16. Raj Bhadur Singh aged about 51 years,
son of Jang Bahadur Singh,
resident of 551Ka/209, Bhilawan, Alambagh, Lucknow.

17. Mahesh Prasad Saxena aged about 54 years,
son of Sri Ganesh Prasad Saxena,
resident of 566/24, Jai Prakash Nagar, Alambagh
Lucknow.

18. Mohammad Israr aged about 50 years,
son of Sri Mohammad Ibrahim,
resident of 355/382, Alannagar, Lucknow.

19. Krishna Kumar Shukla aged about 48 years,
son of Sri Vish Nath Shukla, resident of
Barha Rly Colony Block No. I-22-D, Lucknow.

20. Shiv Charan Ram aged about 50 years,
son of Sri Rimal Ram, resident of
Village Nasirpur, Pahan Post Alampur, Distt.

Varanasi.

✓ 21. Madan Kumar Lal, aged about 48 years, son Sri Jagat-
Narain Lal, 110 555 Et 58, Mehdi Khera, P. O. Manali
Nagar, Lucknow. ^{aged about 49 years} son Lalji bari Basantoo
Applicants
✓ 22. Chhote Ram, ^{aged about 49 years} son Sri M. M. pur ^{... .} H. Varanasi
P. O. Muli pur, Versus

1. Union of India, through Secretary
Ministry of Railway, New Delhi.

2. General Manager (P) Northern Railways
Baroda House, New Delhi.

3. Deputy Controller of Stores,
Northern Railways, Alambagh, Lucknow.

..... Respondents

APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE ACT, 1985.

1. 1) Chavi Nath Singh aged about 53 years,
son of Sri Chakrapal Singh, resident of 355/239,
Alamnagar, Lucknow, pay Rs. 1030/- p.m. (Clerk)

2) Chandan Lal aged about 52 years son of Sri Guru Charan, resident of Rahimabad Post Bijnore, Lucknow, Pay Rs. 1030/- (Clerk)

3) Laxmi Narain aged about 46 years son of Sri Bhalloo Das, resident of 548/106, Teji Khera, Manaknagar, Lucknow pay Rs. 1030/- (clerk).

4) Phool Chand aged about 46 years son of Sri Ram Dularey, resident of ~~Das~~ Chitwapur, Veemagar, Lucknow Pay Rs. 1030/- (clerk).

5) Jain Nath aged about 49 years son of Sri Sankata, resident of C-16/4138, Rajaji puram, Lucknow. (pay 1030/- (clerk)

6) Parmeshwar Dayal aged about 55 years son of Sri Shyam Behari, resident of 182/2, Mashak ganj, Lucknow, Pay Rs. 1030/- (Clerk)

7) Shyam Swaroop Bali aged about 52 years, son of Sri Mangal Sen Bali, resident of E- 1374, Rajaji Puram, Lucknow, pay 1030/- (Clerk).

8) Shiv Shankar Ram aged about 55 years son of Sri Manu Ram, resident of Village Chakra Sedhaval Buchiwapura Post Rani Ki Sarai, Distt. Azamgarh, pay Rs. 1030/- (Clerk)

9) A.P. Yadav aged about 52 years, son of Sri Kalloo, resident of Village Mehdi, Alambagh, Lucknow, pay Rs. 1030/- (Clerk).

10) Dadoon Singh aged about 51 years son of Sri Bal Govind Singh, resident of 559/30, Brahma Nagar, Alambagh, Lucknow Pay Rs. 1030/- (Clerk)

11) Raj Narain Tewari aged about 47 years

Signature 8/12/15

son of Sri Badri Prasad Tewari, resident of Village and Post Barauna, Lucknow. Pay 1030/- (Clerk)

12) Buddhoo Lal aged about 48 years, son of Sri Nanku, resident of Village Manpur, Post Tikra, Distt. Barabanki, pay Rs. 1030/- (Clerk).

13) Salik Ram aged about 50 years, son of Sri Ram Nath, resident of Village Mehrewan Post Purwa, Distt. Jaunpur. Pay 1030/- (Clerk)

14) Shyam Kumar aged about 48 years son of Sri Varain Prasad, resident of 256/176, Khajuwani, Lucknow, pay 1030/- (clerk).

15) Munni Lal aged about 45 years son of Sri Sitaram resident of 565/Ka, Amrudhi bagh, Alambagh, Lucknow, pay Rs. 1030/- (Clerk)

16) Raj Bhadur Singh aged about 51 years, son of Jang Bahadur Singh, resident of 551 Ka/209, Bhilawan, Alambagh, Lucknow, pay Rs. 1030/- (Clerk)

17) Mahesh Prasad Saxena aged about 54 years, son of Ganesh Prasad Saxena, resident of 566/24, Jai Prakash Nagar, Alambagh, Lucknow pay 1030/- (Clerk)

18) Mohammad Israr aged about 50 years son of Sri Mohammad Ibrahim, resident of 355/382, Alamnagar, Lucknow, pay Rs. 1030/- (Clerk)

19) Krishna Kumar Shukla aged about 48 years son of Sri Vish Nath Shukla, resident of Barha Rly. Colony Block No. I-22-D, Lucknow, pay 1030/- (Clerk)

20) Shiv Charan Ram aged about 50 years son of Sri Rimal Ram, resident of Village Nasirpur

✓ Pahan Post Alampur, Distt. Varanasi, pay 1030/- (Clerk)
✓ 21. Madan Kumar Lal, 8/10 Agar Naran Lal, P.O. 555 Ee 155,
Mehdi Khura, Mauana, Bar, Lucknow, Clerk, Pay Rs. 1150/-
✓ 22. Chhagan Lal, 8/10 Lalitri Basantpur, 8/10 village Mauana
Put, Distt Varanasi, postman clerk pay Rs. 1030/- P.M
2. 1) Union of India through Secretary Ministry
of Railway, New Delhi.

2) General Manager (P) Northern Railway,
Baroda House, New Delhi.

3) Deputy Controller of Stores, Northern
Railways, Alambagh, Lucknow.

3. Particulars of the order of Against which
the application is made :-

(i) Order No. Notice No. 20-E.
(ii) Date : 19/30-9-1988
(iii) Passed by: Dy. Controller of Stores
Northern Railway, Alambagh, Lucknow.
(iv) Subject in brief: By order a Panel of
Clerks Grade 950-1500 (RPS) against 33.1/3% vacancies
reserved for class IV and Class III Staff in Lower
Grade was to form among staff having put in 3 years
service as on 31.10.1988.

4. Jurisdiction of the Tribunal :-

The applicants declares that the subject
matter of the order against which he wants redressal
is within the jurisdiction of the Tribunal.

5. Limitation:

(i) That the applicants in pursuance of
notice No. 20-E, dated 14.6.1984 issued by the
respondent no. 3, being eligible, applied by the
fixed date on the prescribed proforma for the appoint-
ment on the post of junior clerk grade 260-400 (Rs)

A/A

(Annexure-I is the true copy of notice dated 14.6.84)

(ii) That about 100 applications were received by the respondent No.3 and a ~~testation~~ was held in English Dictation, Hindi and some question in ~~maths~~ matter and interviews of the applicants were also held by S/Sri S.Dharman and Sri Sita Ram, in D.C.O.S. and A.P.O (S)/ AMV respectively.

(iii) That the applicants were declared successful and were given appointment on the post of Junior Clerk 260-480 (RS) at present (950-1500 RPS) through appointment order N.E/II, dated 14.1.1985 ~~and~~ ^{and} III-A one ^{and} ~~dated 25.1.85~~ (Annexure No.II is the true copy of the appointment order).

(iv) That immediately receiving the order the applicant joined on the post and are still working.

(v) That few of the applicants were even promoted to officiate on higher post of Senior Clerk, ~~junior Clerk~~ and DSK/III on adhoc basis.

(vi) That the applicants were also given training at Chandansi and Camp at D.C.O.S/CB-Lucknow and have successfully completed the same.

(vii) That the applicants work and worth are also upto the ~~mark~~ ^{mark} ~~of a~~ ^{of a} and few ~~have~~ ^{have} them have been awarded certificate of merit.

(viii) That as the services of the applicants were purely temporary and adhoc, the applicants repeatedly approached the respondents

for regularisation of the applicants ~~prima facie~~ ^{primarily on} the ground of length of service and as per the regularisation done by the respondent no. 2 in cases of materials checker, of Delhi and Lucknow Division (Annexure No. III) is the extract of the order of the respondent no. 2 referred in the meeting with the ^{Meeting} Uttar Railway Men's Union, dated 6.6.1988 and 7.6.1988)

(ix) That the respondent no. 3 has issued impugned notice No. 20-E dated 19/30-9-1988 thereby asked the application for formation of panel of Clerk in the Grade 950-1500 (RPS) against the 33.1/3 % vacancies reserved for class IV and Class III Staff in Lower Grades by 31.10.1988 (Annexure IV is the true copy of the notice dated 19/30-9-1988).

(x) That it is pertinent to mention here that the appointments of the applicants were made on the post of Junior Clerk in the vacancies reserved for class IV Staff and Class III after proper Selection.

(xi) That the applicants apprehends that if in pursuance of the impugned notice dated 19/30-9-88 the selection were held the applicants would be reverted to give way to persons on Panel.

(xii) That further the applicants have to fill the form afresh and to give the test again for coming into panel of Clerks thus have to face competition with the juniors working on the post of Class IV and Class III ~~now~~ Lower Grade.

29/10/1991/22

(xiii) That being put in serive for mere than 3 years period as Clerk and also on Senior Post, the applicants are entitled for regularisation at par with the decision of regularisation of Material Cheker of Delhi and Lucknow Division and other Division of the Northern Railway by the respondent no. 2 and further the applicants have made representation and personal request (Annexure No. 5 is the copy of representation made to the respondent no. 2 by the *Uttaranchal Railway Mazdoor Union dated 18.10.80*)

7. That in view of the facts mentioned above the claimants have no other alternative than to file the claim petition among other on the following grounds:-

a) Because the applicants are ~~now~~ if entitled for regularisation on the post of Clerk grade 950-1500 (RPS) in view of the facts that applicants have already put in more than 3 years service and at par us in the respondent no. 2 has issued order.

b) Because the non-regularisation of the applicants and forming of new panel for the post of Clerk in the scale 950-1500 (RPS) is discriminative and against the imperative of Article 14 and 16 of the Constitution of India.

c) Because the respondent no. 2 fails to exercise powers vested in it in regularising the applicants on the post of Clerk in the scale 950-1500 (RPS) against the

vacancies reserved for Class IV and III Lower Grade Staff on the fact that the applicants were duly selected after test and interview and have put in more than 3 years service on the post of Clerk grade 950-1500 (RPS)

P R A Y E R

The applicants prays for the following reliefs:

- (a) That the Hon'ble Tribunal may please by way of Writ, order or direction quash the impugned notice dated 19/30-9-1988 placed at Annexure-4 with claim.
- (b) That the Hon'ble Tribunal may please by way of writ, order or direction commanded the respondent no. 1 and 2 to regularisation the applicants on the post of Clerk Grade 950-1500 RPS).
- (c) That any other suitable writ, order direction which the Hon'ble Tribunal may please also issued.
- (d) That the cost of petition be awarded.

8.

Interim Order :-

Pending Final Decision on the application the applicants seeks issue of following interim order:-

On the facts and circumstances the Hon'ble Tribunal may please stay the impugned notice no.20-E dated 19/30-9-1988 till disposal of application

otherwise the applicants would be put to irreparable loss and mental agony or may pass suitable order in the interest of justice.

9.

Remedies Exhausted:

That the applicants declare that the representation for regularisation and personal request were made to the respondent no. 2 but nothing has been done so far although no departmental remedy is prescribed for the same.

10.

The applicant further declares that to the best of their knowledge, the matter in this petition is not pending in any court of law or any other Bench of the Tribunal.

11.

The Particulars of the Bank Draft:

i) Name of Bank: State Bank of India
ii) Demand Draft No. 147551972
1. Number of Indian Postal order: 630041
2. Name & Name & Post office: Allahabad High Court.
3. Date & Name of Post office: Allahabad, Allahabad
12. Details of Index:

An Index in duplicate containing details of document to be relied upon is enclosed.

Lucknow: Dated: 28/10/88

Applicants

Verification *J. Malhotra, Advocate*

✓ We do solemnly declare that the contents of the above statement are true to the best of our knowledge and belief and that we have not suppressed any material facts.

J. Malhotra

J. Malhotra, Applicant

in the Court of Central Administrative
Tribunal, Allahabad

XXV

Cham Nath Singh & others

— claimants

vs.

Union of India & others

— opp. parties

Applicants

2. Mohd Jerrar.

3. ~~Sr. Ab~~ S. S. Bati

4. ~~Jai Nath~~ ~~7013232~~

5. ~~19/9/1964~~

6. ~~By Son of its father~~

7. ~~Sham 7127407~~

8. P Dayal.

9. ~~Sham 7127407~~

10. ~~7127407~~

11. Jhogni Ram

12. Satish Ramgopal

13. Malash P. S. S. S. S.

14. Raj Bahadur Singh

15. Buckhund

16. Krishna Kumar Shukla

17. Raj Karam Tewari

18. Balram 1 m

19. Madan

20. Dayan

21. 20/10/1964

By claimants

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
BENCH

C.T. NO.

of 1988

Chavi Nath Singh & others Applicants

Versus

Union of India and others Respondents

Annexure No. I

Office of the Dy. Controller of Stores, N.Rly, Lucknow.

No. 20-E

Dated: 14.6.1984

Applications are invited from Class IV employees of AMV, CB, DSL, ETD/CNB, VYN and MGS Depots who have put in all least three years service on the date of issue of this notice and are able, to read and write English well and literate enough to perform duties of Junior Clerk grade Rs. 260-400 (RS).

The applicants should note that employees found eligible will be put to work as Ty. Clerks in Grade Rs. 260-400 (RS) purely as a temporary and adhoc stop gap arrangement and will not confer upon them any prospective right for similar promotions in preference to their seniors in future or continuance as such. They can also be posted in any stores Depts under the control of Dy- COS/AMV on request for change of posting or any other condition will not be considered.

The applications should reach Estt. Section by 30.6.1984 and applications received after 30.6.1984 will not be entertained..

The application should contain the following information:

1. Name, T.No. and designation.
2. Father's name
3. Place of duty.

attached true copy.
J. Nath Singh

- 2 -

4. Date of Apptt.
5. Date of Birth.
6. Educational Qualification.

For Dy. Controller of Stores, Alambagh Lucknow.

Copy forwarded to:

1. DCOS/CB
2. ACOS/DSL
3. ACOS/LTD/CNB
4. ACPS/VYN & MGS
5. ACOS (I)/AMV
6. ACOS (II)/ AMV
7. ACOS (III)/AMV
8. Notice Board/AMV.

Attested true copy.
J. P. Malhotra

14
XX

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

C.T. NO.

OF 1988

Chavi Nath Singh and others Applicants

Versus

Union of India and others Respondents

Annexure No. II

Northern Railway

Office of the,

Dy. Controller of Stores,

N.Rly. Alambagh, Lucknow.

Office Order No. E/11

Dated 14.1.85

The following Class IV employees of these Depots are appointed to officiate as Clerk on pay Rs. 260/- p.m. in grade Rs. 260-400 (RS) with immediate effect purely as a temporary and adhoc stop gap arrangement pending selection. This will confer on them no claim for such promotion in further or continuance as such. The staff are liable to be reverted at any time without notice.

1) Shri Ganga Prasad RS/ESTT/Alambagh, as temporarily posted in Lstt. Section Alambagh, against an existing vacancy.

2) Sri S.S.Bali. T.No. 500/AMV is posted at DSE/Charbagh against an existing vacancy.

3) Sri Anisul Rahman, Dufteary.TD/CNB is posted at TD/CNB against an existing vacancy on pay Rs. 270/p.m.

4) Sri Parmeshwar Dayal T.No. 576/AMV is posted at Charbagh Dept against existing vacancy.

5) Sri A.P.Yadav, T.No. 804/CB is posted at Charbagh Dept against an existing vacancy.

6) Sri Ramapati Singh T.No. 17 MGS Dept is posted at MGS Dept against an existing vacancy.

7) Sri Jhagroo Ram T.No. 18/VY is posted at MGS Dept vice Sri Salik Ram.

8) Sri Shiv Charan Ram T.No. 30/VYN is posted at Vyasnagar Dept vide Sri Raja Ram.

9) Shri Lakim Singh, T.No. 34/VY is posted in T.P. Press, Alambagh against an existing vacancy.

10) S/Sri Salik Ram and Raja Ram already officiating as Clerk an adhoc local arrangement are posted at Alambagh Depot in GD Section, against existing vacancies.

11) Sri Madan Kumar Lal, Daftary, Alambagh is posted in RR Sec. Alambagh against an existing vacancy.

12) Sri Dadoan Singh T.No. 541/Alambagh is posted in ARS/Alambagh against an existing vacancy.

13) Sri Chabi Nath Singh T.No. 198/Alambagh is posted in DSK Dept, Charbagh vice Sri R.D. Saxena, posted as SDS.

14) Sri Raj Bhadur Singh, T.No. 209/AMV is posted in ward 'B' /AMV vice Sri Rajesh Pathahala.

15) Sri Rajesh Pathahala Clerk, ward 'B'/Alambagh is posted in ledger section against an existing vacancy of Sri A.P.Pandey retired.

16) Sri Jai Nath Misra T.No. 426, Alambagh, is posted at Charbagh Dept against an existing vacancy.

17) Sri Chandan Lal T.No. 811/Alambagh, is posted at Charbagh Dept, vice Sri A.K.Pandey Clerk.

18) Sri C.K.Pandey Clark Charbagh, posted at Alambagh Dept, in ward 'A' Alambagh.

23/10/1971
Affected from copy
Journalist
A

19) Sri Shyam Kumar T.No. 980 (SC) / AMV is posted in GD Section against an existing vacancy.

20) Sri Jagdish Narain Tewari T.No. 844/AMV is posted in file/AMV.

21) Sri Mohd. Israr, T.No. 524/AMV is posted in 'E' ward / AMV against an existing vacancy due to retirement of Sri Baboo Khan.

22) Sri Sant Kumar T.No. 36/VY is temporarily posted in Estt. Section Alambagh,

23) Sri Laxmi Narain T.No. 912/Charbagh is posted at Charbagh Dept. vice Sri G.D.Tripathi.

24) Sri C.N.Tripathi clerk Changagh Dept is posted in Ledger Section AMV against the existing vacancy.

25) Sri H.C.Maurya, clerk Estt/AMV is temporarily posted on the leave and pass sect. Changagh Dept vice Sri Ramji Pal.

26) Sri Ramji Lal clerk Charbagh Dept is retired at Charbagh Dept vice Sri K.N.Saxena

27) Sri Shiv Shanker Ram T.No. 44/VYN (HC) is posted in ETD/Kanpur against an existing vacancy caused due to ~~death~~ death of Sri Bachcha Lal.

NB: The above posting orders the implemented immediately and the employee is be spared and directed to report to the place of their posting at once, No request for change of posting will be considered and the date of joining be intimated Estt / AMV by Section charges the date of joining be intimated in ESTT Sec/AMV by Section charges.

For Dy. Controller of Stores
Alambagh, Lucknow.

Albertine C. S.
J. M. A. S.

Copy forwarded to the following for information:

1. SAO (W) Alambagh, and Charbagh.
2. DCOS/CB, ACOS/DSL, AEPS/T/Press/AMV, ACOS/CB, ACOS/VY and MG.
3. ACOS/Dept ACOS/Inv. Control, and ACOS/Insp.
4. DSK/AMV/DSK/GD, DSK/CRS, DSK/Ward 'B' DSK/Sale, DSK/E & OS/Ledger OS/Estt. OS/RR.
5. HC.Bills/Pass & Leave/AMV and Charbagh Dept.
6. Parties concerned. They should respect to there place for resting immediately and intimated to of joining Estt. Section through there section incharges.

*Addressed to Jive copy
J. P. Mathur
for*

25/9/1977

18
1/2

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH.

C.T. No. of 1988

Chavi Nath Singh and others Applicants

Versus

Union of India and others Respondents

Annexure No. III

Opening speech items raised by Central Secretary,
URMU in P.N.M. Meeting held at G.M&S Level on
6th and 7th June 1988.

G M ordered that the cases of ALD Divns and
other Divns wherein the MCCs are working on adhoc
basis for more than 3 years shall be decided on the same
pattern of Delhi and EKQ. Divn. and orders to this
effect will be issued to the DR's for immediate
compliance. At this stage CPO Pointed out to the Union
that similar decision has been made in case of other
Rajinder Pal Singh Pharmacist, Bikaner Division who
has been officiating on adhoc since 1973 and DRM EKN
is being asked to regularise Sh. Rajinder Pal Singh.

*After this copy
J. Maitra
SAV*

19
X

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

C.T. NO.

OF 1988

Chavi Nath Singh and others Applicants

Versus

Union of India and others Respondents

Annexure No. III-A

Northern Railway,

Office of the

Dy. Controller of Stores,

N.Rly. Alambagh, Lucknow.

Office Order No. E-24

dated 25.1.1985

In confirmation of this office order No. E-11 dated 14.1.1985 the following class IV employees are appointed to officiate as temporary clerk on pay Rs. 260/- p.m. in Scale Rs. 260-400 (RS) with immediate effect purely as a temporary adhoc and stop gap arrangement, pending selection and posted in the Section/ Ward not against each. This promotion will not confirm on the many claim for such promotion in future or continuatnce as such. They are liable to be reverted at any time without notice.

1. Sri K.K. Shukla, T.N. 70/Alambagh is posted in J&K ward / AMV vide Sri V.K. Misra promoted as DSK-III/Adhoc.
2. Sri M.P. Saxena T.No. 337 is posted in Ward 'A' Alambagh vice Sri Baboo Khan reported sick.
3. Sri R.K. Awasthy, T.No. 611/AMV Sri Raj Narain Tewari, T.No. 46/AMV and Sri Budhu Lal T.No. 143 (S) AMV are posted in RR Section/AMV. Sri Raj Narain

*After the
Copy Journals
A.T.*

may continue in time Office to clear arrears Temp.

4. Sri Phool Chand T.No. 5/CB is posted in Diesel/Charbagh
5. Sri Munni Lal (SC) T.No. 981/CB is posted in Estt. Alambagh Dept, Temporarily.

NB: The above posting orders be implemented immediately and the employees be spared and directed to report to the place of their posting at once. No request for change of posting will be considered and the date of joining be intimated to Estt. Sec/AMV by Section Incharges.

For Dy. Controller of Stores.

Alambagh, Lucknow.

Copy forwarded to the following for information:

1. S.A.O (W) /AMV and Charbagh,
2. DCOS/CB ACOS/DSL, ASPS/TPP/AMV, ACOS/ETD/CNB, ACOS/VYM & MGS.
3. ACOS/Depot ACOS/IC & ACOS/Ins.
4. DSK/AMW, DSK/J&K DSK, IAI Ward OS OS/Estt.
5. HC/Bills /Pass and Leave/AMV and Charbagh Dept.
6. Parties concerned. They should report to their place of posting immediately and intimated their date of joining to Est. Section through their section incharges.

--- ---

Attached true copy
J. M. A. P.

Ex-Officer

21

8/29

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALIAHABAD BENCH

C.T. NO.

OF 1988

Chavi Nath Singh and other Applicants

Versus

Union of India and others Respondents

Annexure No. IV

NORTHERN RAILWAY:

Office of the Dy. Controller of Stores,
Alambagh/ Lucknow.

Notice No. 20-E

Dated: 19/30-9-1988

It has been decided to Form a Panel of Clerks Grade Rs. 950-1500 (ROS) against 33.1/3% vacancies reserved for class IV and Class III staff in Lower Grades. Applications are therefore, invited from the staff of Alambagh, Charbagh, DSL-CB VYN, MGS, ETD/CNB and R.D.S.O. who have put in at least 3 years service as on 31.10.1988 this notice and are able to read and write English well and literate enough to perform the normal duties of Clerks in these offices. The staff will have to appear in the selection before being placed on the panel. The Syllabus for the selection is given below. The employees who have already submitted the application in response to any notice will have to apply a fresh.

Syllabus:

• A Working knowledge of English.

i) Essay of 200 Words (ii) Fill in the Blanks.

iii) Translation from Hindi to English.

iv) Unseen passage.

*After due
consideration
of the
Journal
of
Smt. Jyoti*

.....2/

'B' General knowledge & Airthmetic.

- i) Question on Airthmetic.
- ii) General knowlege.

The staff who are willing to appear in the said selection should submit their application to Estt/S action lates by 31.10.1988 on proforma enclosed after which date no application will be entertained. The eligible staff applying for the selection should keep themselfe ready for the selection which may be held at short notice.

For Dy. Controller of Stores
N.Rly. Alambagh Lucknow.

Copy to the following for information and necessary action:-

1. The Director R.D.S.O/ N.Rly. Alambagh Lucknow.
2. ACOS/NRLY DSL CB AMV, VYN MGS, ETD/CNB/DSOS/CB Lko.
3. All section incharges and ward incharges
4. Notice Boards office & Time Office
5. French Secy. NRMU & UMRU Alambagh, Lucknow Stores,

23/10/1988
The will arrange to send the applications received in their offices through ~~app~~ special messenger to Esst/Section/AMV Times

Additional Copy -
Journalist

23
8/07

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

AL LAHABAD BENCH

C.T.NO. OF 1988

Chavi Nath Singh and others Applicants

Versus

Union of India & other Respondents

Annexure No. V

To The General Manager (P)

N.Railway, Head quarters Office,
New Delhi.

Sir,

Ref: Regularisation of Adhoc promotion staff
working over 3 years.

1. Prior to 1972 there were certain posts of Stores Issuer, Challangers and Material checker etc. in Gr. 105-135 (PR) . That grade of 105-135 was later on merged with 110-180 (PR) and Rs. 260-400 (RS) now Rs. 950-1500 (RPS) some times in October 1972.

2. Some times in 1972-84 vide office Order No. 20-E, Dtd. 29.5.1982 and vide Office Order No. 20-E dated 14.6.1984, against 33.1/3% vacancies, application from Class IV staff were called for having more than 3 years services in class IV cadre. Accordingly 100s applications were scrutinised and a test was conducted. They were given dictation of English and Hindi with a question of Math and interview was taken by S/Sh. S. Dhaman, the then DCOS, Sri Sita Ram the then APO (s) / AMW and others. The successful candidates were given chances to officiate as clerks in scale Rs. 260-400 (PS) now Rs. 950-1500 (RPS) vide office

*Attest the City
J. S. A.*

Order No. E-11 Dated 14.1.1987.

3. Those staff are still working as clerk on adhoc basis from the last 3 to 4 years and some of them were promoted to officiate as senior clerk, H.C. and DSK/III on adhoc basis, just to pull on the work of this depot as there was shortage of staff with the administration. Some of those clerks were sent for Training at Chandhausi and camped at DCOS/CB-Lucknow.

4. As a result of P.N.M. Meeting held at Hd.Qrs. Office, NDLS in between URMU and G.M. on 06.6.88 and 07.6.1988 vide item 9- G.M. Ordered that M.C.C. working on adhoc basis for more than 3 years should be regularised as in similar cases staff are regularised at Delhi and Lucknow Devision. though the staff at Moradabad and Allahabad Division should also be regularised.

C.P.O./ DDLS also pointed out that in a similar case Sri Rajendra Pal Singh Pharmacist at BKN Division was also regularised on the same pattern.

Under the circumstances Class IV Staff under Dy. COS/AMV who have already been tested before promotion as a clerk and have completed more than 3 years services and were further promoted as Senior Clerk, H.C. and DSK/III and are got trained. Some of them were also rewarded for their goods and remarkable working on the seat. If at all they are all asked to appear a fresh alongwith Class IV staff for a fresh and further Test for the same post and duties of clerk to which they are performing from the last over 3 years, it will not be fair and just for them.

*After a few days
true copy
J. S. D.*

To meet the end of Justice, it is requested that the staff already promoted on adhoc basis after taking Test and are officiating from the last over 3 years to the entire satisfaction of the administration should not be compelled for the test alongwith the fresh candidates and should be regularised first in the light of G.M.'s decisions against item No. 9 of P.N.M. Date 6 and 7 June ' 1988 as referred to above. For the fresh vacancies against 33.1/3% a separate Test be held including the candidates failed in the previous test as well as those and persons who have been rejected as per Courts decision.

21/07/88 Yours faithfully

- 18.70.88.

- - -

*What is true copy,
J. P. Malhotra*

Dr. M. H. & T. A. I. Ac.

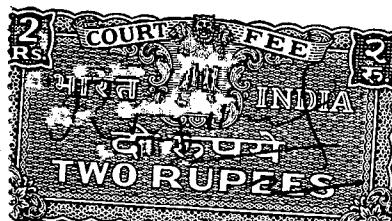
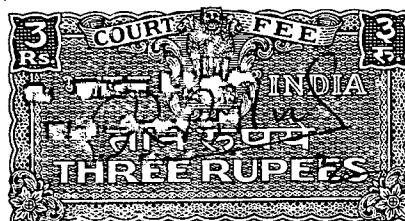
ब अदालत श्रीमान

Civil Bench H.R.C. महोदय

[वादी] अपीलान्ट

प्रतिवादी [रेस्पान्डेन्ट]

का व्यक्ति अलतानाया



वादी (अपीलान्ट)

074 - - 1275 of 88

वनाम

प्रतिवादी (रेस्पान्डेन्ट)

मुकदमा नं०

सन्

पेशी की न्या०

१६ ई०

अपर लिखे मुकदमा में अपनी ओर से श्री

R. B. Pandey Adv. कलेज महोदय

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें न्या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या यंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वशा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोदार को भेजता रहूँगा अपर मुकदमा अदम पैरवी में एक तरफ मेरे लिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह उपालतनामा लिख दिया प्रमाण रहे और समय पर जाम आवे।

मुकदमा

०७४-१२७५

हस्ताक्षर

२०१८-१२७५

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

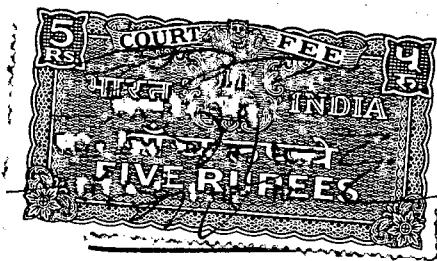
महीना

सन् १६ ई०

८/१२७५

Heads
J. S.

ब अदालत श्रीमान् महोदय
 [वादी अपीलान्ट]
 श्री पा व्यक्तालतनामा
 प्रतिवादी [रेस्पाइन्ट] ५/०



वादी (अपीलान्ट)

बनाम प्रतिवादी (रेस्पाइन्ट)

८८० मुकद्दमा

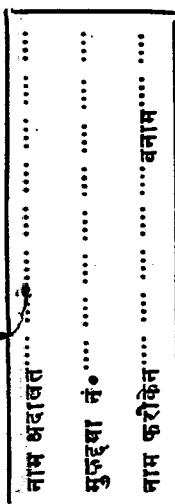
सन्

पेशी की ता०

१६ ई०

उपर लिखे मुकद्दमा में अपनी ओर से श्री

J. R. M. M. Advocate



वकील
महोदय
एडवोकेट
47, T. S. S. C. १९४७

को अपना वकील नियुक्त द्वारके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरबी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूपया वसूल करें या सुलहनामा व इक्वाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करे मुकद्दमा उठावें या कोई रूपया जमा करें या हारी विपक्षी (करीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (इस्तखती) रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरबी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह व्यक्तालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर

साक्षी (गवा०)

साक्षी (गवाह)

दिनांक

लहीना

सन् १६ अगस्त १९४७

स्वीकृत

In the Central Administrative Tribunal, Allahabad
Circuit Bench Lucknow.

O.A.No. 1275 of 1988

Chavinda Singh and others Applicants
Versus
Union of India and others Respondents.

Reply to the application on behalf of the Respondents.

Para 1: Needs no reply.

Para 2: Needs no reply.

Para 3: Issue of the office order mentioned in para 3 of the application is not denied. Rest of the contents inconsistent to the wordings of the order are denied.

Para 4: Needs no reply.

Para 5: No reply is given in regard to the limitation. However it is submitted that the application is premature.

Para 6(i) Only the issue of office notice no. 20-3 dated 14.6.1984 is admitted. The alleged facts are only a part of the notice and the spirit behind the issue of the notice will be clear after the entire contents are taken into consideration.

सहायता भवन
उत्तर रेलवे आलमबाग
लखनऊ

Para 5(ii) In reply it is not denied that about 100 applicants applied to be taken on adhoc and temporary basis , conferring no prospective rights for similar promotions in preference to their seniors in future or continuance as such. It is denied that prescribed test was held as is required for regular selection in 33 1/3% reserve quota for promotion from class IV employees to class III employees and within class III employees. The arrangement was made on purely adhoc basis and it was made clear in the notice itself that it does not confer any right in the matter of future regular promotion from class IV to class III employees and within class III employees for reserve quota. It is submitted that for this stop gap arrangement only their power speak and write in english and hindi was tested in pursuance of the notice in the presence of Shri S. Dharman and Shri Sitaram the then D. C. O. S and A. P. O. AM respectively. No question paper as prescribed were set or given to the candidates for answer in duration of 3 hours and neither the prescribed selection Board was formed , as the selection from class IV to Class III is a sort of new recruitment. The selection Board was consist of 3 Sr. Class I scale Officers. It is submitted that Shri Sita Ram A. P. O. was not a senior Scale Officer.

सहायक
मुख्यमंत्री
उत्तर रेतवे अ.प.ओ.
लखनऊ

1/29

- 3 -

Para 5(iii) Is denied. It is specifically denied that any appointment on post of junior clerk 260-400 at present 950-1500 was given to the applicants. In fact they were given appointment to officiate as clerks on pay Rs. 260/- p.m. in grade 260-400 (RS) purely as a temporary and adhoc stop gap arrangement pending selection. It was also stipulated in the Office Order No. E/II dated 14.1. '85 that the appointment to officiate will confirm on them no claim for such promotion in further or continuance as such, and the staff is liable to be reverted at any time without notice. This appointment to officiate was necessitated on account of stay order passed by the Hon'ble High Court on holding a selection in 1983 in W.P.No. 5086 of 1983. The same was the case pertaining to office Order No. E-24 dated 25.1.1985. Copies of Annexure No. II and III-A are not denied.

Para 5(iv) It is not denied that the applicants were put to officiate on the post of Jr. Clerk and they are still working purely on officiating basis, pending selection.

Para 5(v) Denied. None of the applicants have been posted on adhoc on senior post.

सहायता विभाग
उत्तर रेलवे आलमबाग

लखनऊ
Para 5(vi)

In reply, it is submitted that the same is irrelevant for the decision of the case.

However it is not denied that in order to refresh their working knowledge to increase efficiency in work, training classes were arranged but this had nothing to do with their selection from class IV to class III which they are yet to pass as their passing was purely adhoc and ~~subject to passing~~ did not confer any right upon them on the post of Jr. Clerk ~~where~~ they were put to officiate.

Para 5(vii) The alleged facts are irrelevant for the decision of the case. It is submitted that they may be of advantage to the applicants themselves, when they appear in written test and vivavocie etc. for the selection to be made.

Para 5(viii) Denied. The applicants alleged claim for regularisation on ground of length of service is specifically denied. It may be stated that the applicants were appointed to officiate as a stop gap arrangement till the regular selection was held, which selection had been stayed by the Hon'ble High Court in W.P. No. 5086/83 lateron transferred to this Tribunal and numbered as 625 T of 1987 wherein this Hon'ble Tribunal vacated the stay on 8.8.1988.

सहायक
उत्तर रेलवे ऑफिसर
लखनऊ

The contents of annexure No. III though not admitted, but on face of it, the annexure does not show that the applicants are similarly situated. The post of Junir Clerk is a selection post for class IV and class III employees. There is no other method to fill the post ~~without~~ but can be done only after holding selection as per procedure prescribed.

Para 5(ix) Not denied. It is submitted that the notice for holding selection was issued after the vacation of stay order in (W.P.No.5086 of 1983) Cat 625/87(T) Bishambhar Pd. Axena and others Vs. Union of India on 8.8.'88.

Para 5(x) Denied. The applicant were appointed to officiate as a stop gap arrangement till the regular selection was held, which selection was stayed in W.P.No. 5086 of 1983 lateron transferred to Cat and numbered as 625/87(T) and vacated on 8.8.'88 by this Tribunal. It is specifically denied that the appointment to officiate was made after proper selection. That the applicants admit that the post on which they are officiating were reserved to be filled from class IV and Class III. It is also submitted that the class IV employees were appointed to officiate, thus denying the opportunity to class III employees to even officiate.

सहायक निवारक
उत्तर रेलवे अंतर्राष्ट्रीय सम्बांग
लखनऊ

- 6 -

Para 5(xi) In reply it is submitted that promotion selection is correctly being held in pursuance to the notice dated 19/30-9-88. It is also not denied that in case the applicants do not pass the selection, they are to be reverted. It is however submitted that the applicants having worked in length and time compared to others, the applicants should not have any fear in not getting selected provided they are earnest in taking up selection seriously.

Para 5(xii) In reply it is submitted that the applicants have been appointed to officiate on stop gap urgent till the selections are made, they cannot claim any sort of seniority. The selection is the only mode to get one appointed in the post of Junior Clerks and if the applicants desire to be appointed they have to compete in the selection with class IV and III employees for which the selection has been notified vide notice dated 19/30-9-88. The applicants have an upper hand, they having been working as Junior Clerks in adhoc and officiating capacity as well as received working knowledge in training classes arranged by the administration for them, after they were put to officiate till selection is made.

सहायक
उच्चरेलवे नाम बाग
लखनऊ

Para 5(xiii) Only the submission of representation by the applicants is not denied. The post of Junior Clerks is a selection post from out of class IV and Class III employees. There is no procedure for regularisation of the applicants by considering them to have worked on the post for a long time. Unless they are selected in accordance with the procedure laid down, result declared and panel drawn up, they cannot be appointed as Junior Clerks. The applicants have been put to officiate on purely stop gap arrangement, which condition was incorporated in the notice of appointment to officiate and they have been working on the post as such. Having accepted and worked in officiating capacity they have no right to say anything further. If they want regularisation they have to face selection which has already been announced vide notice dated 19/30-9-83.

Rest of the contents are denied being irrelevant for the decision of the present case.

Para 7:

Denied. The applicants are not entitled to any relief claimed. None of the grounds taken in the application are tenable under law. The application is liable to be dismissed with costs.

सहाय्या विभाग
उत्तर रेलवे अलमबाग
कालतरा।

Para 8: Denied. The ~~plaintiff~~ applicants are not entitled to any interim relief.

Para 9: Needs no reply.

Para 10: Needs no reply.

Para 11: Needs no reply. However it is for the Tribunal to verify as to whether the bank draft has been enclosed with the application or not, since no details have been mentioned by the applicant in their application.

Para 12: Needs no reply.

Additional facts:

Para 12 A: That on account of stay by the Hon'ble High Court from holding selection for promotion to class III Junior Clerks, the administration made arrangement for officiating on the post of Junior clerks with a view to carry on the work of the administration. After the vacation of the stay order granted in W.P.No.5086 of 83, later on numbered as 625 of 1987 (T) on its transfer to this tribunal, the present notice dated 19/30-9-'88 was issued for holding regular selection against 33 1/3% quota from class IV to Class III for the post of clerk - grade Rs.950-1500 (IPS). The notice issued is thus valid and legal, not open to challenge before this tribunal.

सहाय्या
उत्तर रेलवे नालमबाग
हास्ताक्ष

12B. That the applicants have made an issue of their dispute through a recognised Union viz. URDU, which Union served a letter upon the administration. The Union had an informal meeting with COS and DPO on 28.3.189. Thereafter vide letter No. MRDU/10-2/39 and dated 8.5.189/Br. Secy. MRDU/3/189/1890 letter No. MRDU/4/89-90 dated 29.4.189, another recognised Union viz NRDU have also come up to put up the case of their members. In pursuance to the representations and informal meeting-s of URDU, the administration has proposed to hold a joint meeting with both the recognised unions to sort out the issue of selection against 331/3/ vacancies reserved from class IV to class III in lower grade. Due to this the selections have been postponed till further orders.

12C. That from the above it is clear that the applicants are seeking their remedy in the Joint meeting with the administration and the recognised unions. This/pursuing a remedy in addition to the one through this petition, which makes this petition not maintainable and is liable to be dismissed. ~~exchanging x between the two lines~~

Sd - 12D.
सहाय द भारतीय नियन्त्रक
उत्तर रेलवे आलमबाग
लखनऊ

Lucknow 8/11/89
dated:

That on the aforesaid facts and circumstances, the application is liable to be dismissed.

प्रदायक विधिवत् वक्ता
Responsible
उत्तर रेलवे आलमबाग
लखनऊ

- 10 -

VERIFICATION.

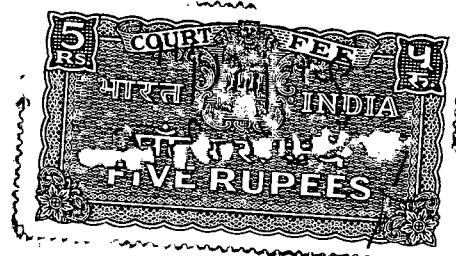
I, Palashwardee working as A.C.O.S.
 in the Office of Dy. Controller of
 Stores - department of Northern Railway at Alambagh
 Lucknow and duly authorised to sign and verify this
 reply do hereby verify that the contents of this
 reply are believed by me to be true based on
 information collected from record and legal advice
 received.

सहायक भाष्यक वित्तक
 उत्तर रेलवे आलमबाग
 लखनऊ।

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
CIRCUIT BENCH LUCKNOW.

OA No. 1275 of 1988

Civil Misc. Application No. 352 of 1989.



Chavi Nath Singh and other Applicants

versus

Union of India and others Respondents

Application for Interime Relief

On the fact and circumstances stated in the accompanying affidavit the Hon'ble Tribunal may pleased directed the respondents from not holding the examination in pursuance of notice dated 23.11.1989 for the post of Clerk Grade 950- 1500, or may pass any other suitable order in the interest of justice and for the protection of the right of the petitioner.

Lucknow : Dated :

Dec. 15, 1989

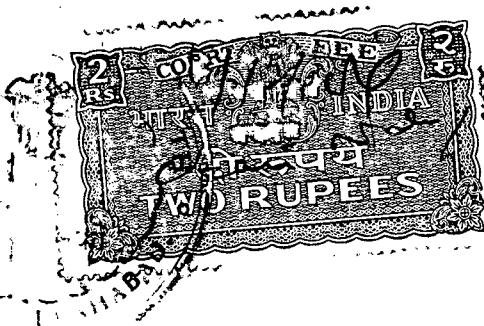
J.P. Mathur
(J.P. MATHUR)
Advocate
Counsel for applicants

BEFORE THE CENTRAL ADMINISTRATE TRIBUNAL ALLAHABAD
CIRCUIT BENCH LUCKNOW.

O.A.No. 1275 of 1988

Civil Misc. Application No. of 1989.

1989
AFFIDAVIT
89
HIGH COURT
ALLAHABAD



Chavi Nath Singh and others Applicants

versus

Union of India and others Respondents

AFFIDAVIT

I, Chavi Nath Singh aged about 54 years son of Sri Chakra Pal Singh, resident of 355/239, Alam Nagar, Lucknow, do hereby solemnly affirm and state on oath as under:

1. That the deponent is the one of the applicant and pairokār of the other applicants and is fully conversant with the fact of the circumstances of the case and the fact deposed herein.

2. That the applicants has filed the present petition for quashing the Selection of Clerk of the post on which the applicants are working for

more than three (3) years and the Hon'ble Tribunal was pleased to admit the petition on 25.11.1988 and further on 8.3.1979 directed the respondents not to declare the result of the examination for selection of the post in pursuance of notice dated 30.9.1988.

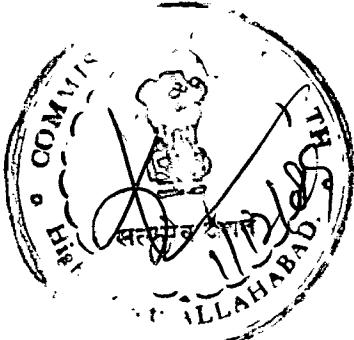


3. That the respondent thereafter postponed the examination for the post on which this applicants are working and the authorities assured the applicants not to hold the examination and to consideration the regularisation of the applicants and haas been done in other case in the like nature (A Electrostat copy of the Regularisation dated 15.11.1989 of the persons working as senior clerk as appointed on Adhoc basis, is filed herewith as Annexure No. 1 to this affidavit)

4. That the respondent instead of issuing the order of regularisation of applicants issued in other notice dated 23.11.1989 thereby asked the applicants and other persons who applied earlier for the post a to set the examination to be held on 27.12.1989 (A true electrostat copy of the notice dated 23.11.1989 is being filed herewith as Annexure No. 2.)

Shanmugam

6. That the deponent approached the authority with request to not to take the examination of the applicants in view of the decision of the Hon'ble court in similar matter and the order of regularisation passed on policy of regularising compliens working continuously for morethan 3 years for Adhoc basis, but the authority did not consider the request and also told the applicants that the order of the Tribunal not the declare the result is for the earlier notice of the examination and not for the present notice.



6. That if the alleged examination allowed to be conduct the applicants are apprehending the adverse effect thereafter in spite of there acquisition of right for regularisation and the making of the present claim petition is infructuous.

7. That atleast the post on which the applicants are working shall not be allowed to be filled in any manner and the applicants may not be asked to sit examination in pursuance of the notice dated 23.11.1989.

Lucknow : Dated :

Dec. 01 , 1989

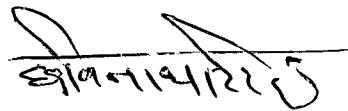
Deponent

VERIFICATION



I, the above named deponent do hereby verify that the contents of paras 1 to 7 of this affidavit are true to my knowledge. No part of it is false nothing material has been concealed. So help me God.

Signed and verified on this 1st day of Dec.
1989 at Lucknow.


8/19/1989

Deponent

K. Rathore
OATH COMMISSIONER
High Court, Allahabad
Lucknow Bench
D. No. 89/263
Date 12.12.1989

I identify the deponent who
has signed before me.

J. Nathuram
Advocate

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
CIRCUIT BENCH LUCKNOW.

O.A.NO. 1275 of 1988

Civil Misc. Application No. of 1989

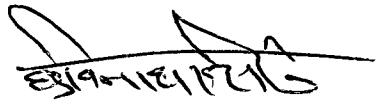
Chavi Nath Singh and other -..... Applicants

Versus

Union of India & others Respondent

ANNEXURE NO.




E/19-112/15/216

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
CIRCUIT BENCH LUCKNOW.

O.A. NO. 1275 of 1988

Civil Misc. Application No. of 1989

Chavi Nath Singh and other -..... Applicants

versus

Union of India & others Respondent

ANNEXURE NO.

11/12/88

11/12/88
Signature

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH AT LUCKNOW

M.R.N. 683/90(C)

Original Appln. No. 1275 of 1988(登)

Chabi Nath Singh & others

... Applicants

Versus

Union of India & others

... Respondents

7-2-90

Application for impleadment of the parties as respondents in the above noted case.

The under mentioned most respectfully begs to submit as under;

1. That the applicants in the above mentioned application have preferred an application before this Hon'ble Tribunal for regularisation in class III services on the basis of adhoc services and also prayed for interim relief.

2. That the applicants are most junior have been appointed since 1962 to 1974 but they have been provided a chance to perform the adhoc services on the post of Clerk in class III services while in class IV services the applicants are most junior than to persons mentioned below who wanted to be made as necessary respondents in the present application.

Sub. A.R.C.
J.J. 2010
S. 100

3. That the persons preferring this application before this Hon'ble tribunal have been appointed in the year 1957 and 1963 and are senior in all respect than the applicants in the above mentioned application.

4. That for promotion from class IV to class III the mode of promotion is selection and for this the Opp. Parties/respondents time to time getting notices on 12.9.83, and 1.3.87 for appearing in the examination known as suitability test but unfortunately none of the examination was held and the applicants rendering adhoc services are continuing in class III services.

5. That as has already stated in above paragraph the dates for examinations have been fixed but have been postponed or cancelled and ultimately on 7.3.1989 another list was published including the names of the applicants for appearing in the suitability test but that too has also been postponed/cancelled.

6. That very recently on 24.11.1989 another notice relating the names of persons mentioned in list dated 7.3.1989 has been published and the date for suitability test is fixed for 17.12.1989 . But there is danger for the under signed persons that the examination of 17.12.89 could be postponed

*27/11/1989
S. V. S. (Signature)
1989-1990
1989-1990
1989-1990
1989-1990
1989-1990*

7. That as already stated the promotion from class IV to class III can only be made after selection/suitability test and without conducting examination for the same none of the panel can be made. It is also stated that persons who ~~want~~ ^{impaneled} has got only ~~promotion~~ ^{prescriptive} right to hold the post i.e. class III post in the department ~~after selection~~, being the selection post. As such the prayer of the applicants is not sustainable. Neither they can be regularised suo moto without suitability test or preparation of panel.

8. That neither any suitability test has been done for the applicants nor any panel was framed, as such the applicants has no legal right for their regularisation or to restrain the regular examination being conducted time to time for impanalment of class III services being a selection post.

9. That in these circumstances the under signed persons legally deserve to be arrayed as a necessary party as respondents in the above said application and their interest are attaching as such this prayer is sustainable that they may be arrayed as a necessary party (Respondents) and also allowed their hearing in the case.

10. That the following persons may be arrayed as a necessary party as respondents in the above said application;

21/06/2022

JKH

Qip Allende

DB

1. Sidh Nath Mishra, (Khalasi)
Aged about 54 years,
Son of Sri Mahadev Pd. Mishra,
Dy. Controller Office,
Alambagh, Lucknow.
2. ~~Sri Mahadev~~, Guru charan suby.
Aged about 53 years, T. N. 927.
working as Khalasi,
in the office of Dy. Controller
Alambagh, Lucknow.
3. Gur Prasad,
Aged about 45 years,
Son of Sri Laloc,
working as Khalasi,
in the office of Dy. Controller
Alambagh, Lucknow.
4. Sankata Prasad,
Aged about 46 years,
Son of Sri Bramha Dev,
working as Khalasi,
in the office of Dy Controller,
Alambagh, Lucknow.

It is, therefore, most respectfully
prayed that the above said persons may be arrayed
as necessary party in the above said application
as respondents and opportunity of hearing to
all those newly arrayed respondents may be given
in the interest of justice before passing any
order interim or final in the above mentioned
application.

VERIFICATION

I, Sidh Nath Mishra, Aged about 54 years,
Son of Sri Mahadev Pd. Mishra, working as Khalasi
in the office of Dy. Controller, Alambagh, Lucknow
do hereby verify that the contents of paragraphs
1 to 10 of this application are true to my
personal knowledge except the legal averments which
are believed to be true and that I have not
suppressed any material facts. The deponent is

27/11/1974
27/11/1974
Sidh Nath
27/11/1974

X2

also doing pairvi on behalf of other respondents
and he is also well conversant with the facts of
the case.

Place: Lucknow

Dated;

11/12/89

SIGNATURE OF THE
RESPONDENT

Ramgopal

Ramgopal Pandey

11/12/89

(R. B. Pandey)

Advocate,

Counsel for the respondents

Ramgopal
Pandey

1/6

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT LUCKNOW

Original Appln. No. of 1989(L)

Chabi Nath Singh & others ... Applicants

Versus

Union of India & others ... Respondents

An application for Interim Relief

That on the basis of the facts and circumstances narrated above in the accompanying application on behalf of the persons wanted to impleaded as necessary respondents, it is most respectfully prayed that the other Opp. Parties /respondents be directed to conduct the examination on 17.12.1989 according to the schedule date as fixed earlier for promotion amongst class IV to class III being a selection post. It is further stated that the interim relief application preferred by the applicants for restraining the examination for promotion be rejected in the interest of justice.

Place: Lucknow

Date: 11/12/89

Signature of the
Respondents



(R.B. Pandey)
Advocate,

Counsel for the applicants/
respondents

P/64

NORTHERN RAILWAY

Office order No. E/ 350

Dated 15-11-1989

(1) Regularisation orders of Sr. Clerks from 1.1.84 under restructuring orders, which was pended vide O/O E/251 dated 29.8.89 is now cancelled in terms of record notes on discussion of Informal Meeting held with General Secretary URMU with in the Chamber of CPD on 18.10.89 circulated vide G.M. (P)/NDLS letter No. 961 E/III/7/88/URMU/E-Union dated 18.10.89.

In terms of minutes of PNM Meeting held with URMU at GM (P)'s level on 5/9 & 6.9.89 vide item 215/88 the following Sr. Clerks working on adhoc basis are regularised as S/Clerk from 19.4.86.

1)	Shri Puran Masi	Alambagh
2)	Shri Ram Milan Tewari	Alambagh
3)	Shri Sheo Balak	Alambagh
4)	Jagdish Prasad	Alambagh
5)	Shri Bhu Singh	Charbagh
6)	Shri Ram Bihar Singh	Charbagh
7)	Shri S.N. Trivedi	Alambagh
8)	Shri Kishori Lal	Charbagh

(III) In terms of record notes on discussion of informal meeting held with General Secretary URMU, circulated vide GM (P)/NDLS letter No 961 E/III/7/88/URMU/E-Union dated 18.10.89 the following employees working as Sr/Clerk on adhoc basis since 19.4.83 and are continuously working as such without break are regularised as Sr/Clerks with effect from 19.4.86.

1)	Shri S. Karamkar	HC/DS/AMV
2)	" Radhey Shyam	" /AMV
3)	" Panne Lal Seth	" /AMV
4)	" Bai Kishore	"
5)	" C.K. Pandey	"
6)	" K.N. Malviya	"
7)	" Gulshan Lal	"
8)	" Putti Lal	Charbagh
9)	" Ram Shanker	CMB
10)	" R.P. Saxena	HC/AMV
11)	" Mannu Ram	DSK/QDI/MGS
12)	" Rama Shanker	AC/AMV
13)	" Shyam Sunder	HC/CB
14)	" Radhey Lal	HC/AMV
15)	" Jag Bahadur Shikla	"
16)	" C.N. Tripathi	DSK/III/CB
17)	" Jagmohan Lal	HC/AMV
18)	" Sanketha Pd	S/Clerk/CB
19)	" T.N. Shukla	HC/CB
20)	" R.S. Pandey	HC/CB
21)	" Mohd. Yasin	S/Clerk/CB
22)	" V.N. Asthana	HC/AMV
23)	" Parasu Ram Singh	HC/CB
24)	" Mohan Lal Singh	HC/AMV

29/11/89

11/11/89

Northern Railway.
DY. Controller of Stores
Alambagh/Lucknow

Dated 22/11/89

Notice No. 208

S. No.	Name	T. N. O. / Desg.	Place of Posting
1.	Hari Ram	R/S	AMV
2.	Ram Tilak	268 Khal	"
3.	Dhruv Kumar	556 "	"
4.	Nand Kishore	755 S/Khal	"
5.	Chuni Lal	152 S/Wala	"
6.	Sangam Lal	R/S R/S	"
7.	Ram Anugag Tripathi	196 Khal	"
8.	Mahendra Pd.	-- Dftry	"
9.	Ishtiqu Hussain	90 Khal	"
10.	Nand Kishore	407 Khal	"
11.	Ram Dularay Pandey	454 Sr. Khal	"
12.	Mani Ram Pandey	814 Sr. Khal	"
13.	Sankatha Pd.	484 "	"
14.	Vijay Bahadur Si.	21 Khal	Charbagh
15.	Meva Lal Ciri	192 Sr. Khal	"
16.	Vindra Pd.	232 Khal	"
17.	Bharat Singh	340 Khal	"
18.	Chandra Prakash Tiwari	440 Sr. Khal	"
19.	Pawan Kumar Misra	89 Khal	AMV
20.	Renbir Singh	114 Sr. Khal	"
21.	Jiwan Kumar Maurya	242 Sr. Khal	"
22.	Ram Khalawan Pandey	675 Khal	GRS
23.	R. N. Srivastava	318 Khal	AMV
24.	Thakur Din	910 S r. Khal	"
25.	Ram Adhar	894 Sr. Khal	"
26.	Dept. Dine	409 Sr. Khal	"
27.	Ram Pal Pd.	638 Khal	"
28.	Hari Chand	654 Khal	CB
29.	Raju Rama	247 Khal	"
30.	Sri Kant Pandey	241 "	"
31.	Pratap Singh	R/S R/S	AMV
32.	Guru P. de	78 Sr. Khal	"
33.	Ganga Pd.	Office/Clerk adhoc	"
34.	Vijay Kumar	923 Sr. Khal	"
35.	Gopi Shanker	704 Khal	CB
36.	Bhagwan Bux Singh	244 Sri Khal	AMV
37.	Merhi Lal Singh	595 Khal	"
38.	Rajendra Pd.	504 Khal	"
39.	Ram Blikash Misra	40 Khal	"
40.	Dadan Singh	Office/ Clerk Adhoc	"
41.	Ram Bilas	332 Khal	AMV
42.	Venay Kumar Dubey	Peon Peon	"
43.	Manohar Lal	746 Sr. Khal	CB
44.	Siddh Nath Misra	769 "	AMV
45.	Chandra Shekhar	299 Khal	"
46.	Mohd. Hussain	97 Khal	"
47.	Ram Narain	587 Sr. Khal	"
48.	G.S. Misra	518 Khal	"
49.	Rajhey Shyam	724 Sr. Khal	"

Contd. -- 2 --

11/12/89
11/12/89

S.N.	Name	T. No./Desig	Place of posting
105.	h. Rejjak Hussain	255 Kh.	LTD/CNB.
106.	" Dinesh Mohan Nigam	455 "	"
107.	Virendra Waroop	998 "	"
108.	Raj Kumar	921 "	"
109.	N.K. Gupta	493 r.Kh.	"
110.	Ram Prakash	364 "	AMV
111.	Ram Chander	148 Kh.	CB.
112.	Yaswant Singh	- aftari	CB.
113.	Imtiaz Alam Khan	43 Kh.	CB.
114.	Yadu Nath	941 r.Kh.	CB.
115.	Ganga Charan Divani	927 "	AMV.
116.	Ram Singh Yadav	548 Kh. Helper	"
117.	Babu Lal	985 Kh.	"
118.	Ram Kripal Tewari	190 r.Kh.	"
119.	Murari Lal	313 Kh.	AMV.
120.	Guru Prasad	616 r.Kh.	CB.
121.	Shiv Ratan	341 Kh.	AMV.
122.	Amrit Lal	492 Kh.	"
123.	Jai Narain Pandey	362 Kh.	"
124.	Munni Lal	- Offg. Clerk/Adh	"
125.	Quamer Ahmed Khan	700 Kh.	"
126.	Ramji Misra	689 "	"
127.	Om Prakash	102 "	"
128.	Gokaran Prasad	977 "	"
129.	Mohd. Yesin	997 "	"
130.	Sudhir Chandra	404 "	"
131.	Suresh Kumar	578 "	"
132.	Anand Kumar	50 "	"
133.	Hamid Ali	562 "	CB.
134.	Ignatious Ekka	874 "	CB.
135.	Ram Kumar	Peon -	"
136.	Mahadeo	751 Kh	AMV.
137.	Adarsh Kumar	550 "	CB.
138.	Lezmi Narain	Offg. Clerk/Adhoc	CB.
139.	Daya Chander	933 Kh	CB.
140.	P.C. Chandra	Offg. Clerk/Adhoc	AMV.
141.	Shyam Kumar	" do "	AMV.
142.	Ram Chandra Dwivedi	136 Sr. Khli.	AMV.
143.	A.P. Yadav	Offg. Clerk/Adhoc	CB.
144.	Kripa Chander Awasthi	240 r.Kh.	AMV.
145.	Ved Prakash	73 Kh.	"
146.	Demodar Prasad	477 "	"
147.	P.L.C. Tewari	26 "	"
148.	Ram Dass	291 "	"
149.	R.K. Arkar	780 "	"
150.	Deo Narain	83 Sr. Khalasi	AMV.
151.	Mohd. Israr	Offg. Clerk/Adhoc	T.P.P./AMV.
152.	Raj Narain Tewari	" do "	AMV.
153.	Girje Chander Pandey	151 r.Kh.	AMV.
154.	R.K. Bajpai	418 Kh.	AMV.
155.	Tufail Ahmed	245 " do "	LTD/CNB.
156.	Chhabbi Nath Singh	Offg. Clerk/Adhoc	CB. ✓
157.	Mehesh Prasad	Offg. Clerk/Adhoc	AMV. ✓

contd....4...

11/12/89

No. Name To No/Desig Place of posting

210. Ghatey Lal Bhisti/EN-I/RDSO/AMV/Lucknow.
211. Panna Lal Chain Man/EN-II do.
212. Lal Ram Khallasi do.
213. Chandra Prakash Pandey do.
214. Guru Prasad Afaiwala do.
215. Sunder Lal Khallasi do.
216. Kanta Prasad " do.
217. Hari Har Prasad Valve Man do.
218. Rakesh Kumar Kh. do.
219. Thymam Lal "(Compl) do.
220. Niramker Nath do. EM
221. Surya Bali Ram do.
222. Ganga Ram do.
223. Zafar Ali do.
224. Amer Nath Dubey do.
225. Badri Prasad do.

The written Test for Selection to the post of Clerk Grade Rs. 950-1500 (RPF) against 33.1/3% vacancies reserved for class IV & Class III staff in lower Grade will be held in this office at 11/-hrs on 17.12.89. You are requested to appear in the selection on the above date with your pen or pencil. The answer book will be supplied by this office, failure to appear in the selection without sufficient cause will result in loss of chance. In case you are not willing to appear in the written Test you should submit your written refusal to Selection by 10.12.89. The syllabus of Written Test is given below. Only those who qualify in the written test will be required to appear in the written test will be required to appear in the interview.

SYLLABUS

(A) Working knowledge of English.
1. Essay of 200 words.
2. Fill in the Blank.
3. Translation from Hindi to English.
4. Unseen Passage.
(B) General Knowledge and Arithmetic.
1. Question on Arithmetic.
2. General Knowledge.

You are required to acknowledge receipt of this notice on the

R.C. S.
Dy. Controller of Stores,
AMV/Lucknow.

Copy to the following for information and action:-

1. Director General RDO/Lucknow. He will please direct his staff to report this office for written test at 17/12/89 at 11/-hrs.
2. DCOS/N.Rly., CB/LKO. 3. ACOS/N.Rly., VYN&MGS/ACOS/1TD-CNB.
4. CCS/DSL-DB, ACOS/DSL-AMV. 5. P/TPP/AMV for directing staff working under them & issue Duty passes where necessary.
3. 10th (G). He will make sitting arrangement & supply Answer Books.
4. Parties concerned.

I, acknowledge receipt of Notice No. 20-E.dt.....

Signature
Name in Full
contd... 6

Signature
11/12/89

तृतीय श्रेणी ४ लेबर ग्रेड सर्वे चतुर्थ श्रेणी कर्मचारियों की ३३. १/३ प्रतिशत कोटे लिपिक पद बैठन मान ८०९५०-१५०० आर०पी० सत०४ के रिक्त स्थान के चयन के लिए लिरिवत परीक्षा इस कार्यालय में दिनांक १७/१२/८९ को ११-०० बजे आपसे आग्रह किया जाता है आप इस चयन में उपरोक्त दिवस को अपने पेन एवं पेनिसल के साथ उपस्थित हों। उत्तर पुस्तिका आपको इस कार्यालय से कूपी जायेगी। बिना किसी उचित कारण के चयन में उपस्थित होने पर अवसर से च्युत होना पड़ेगा। अगर आप लिरिवत परीक्षा में बैठने के चुक नहीं हैं तो आप अपनी लिरिवत अनिच्छा अमला अनुभाग, आलमधाग को १०/१२/८९ दे दें। लिरिवत परीक्षा का पाठ्यक्रम नीचे दिया गया है। केवल वही कर्मचारी जो लिरिवत परीक्षा में उत्तीर्ण होगी साक्षात्कार में बुलाए जायेंगे।

पाठ्यक्रम :-

"अ" अर्जी का काम चलाउ ज्ञान :-

१. २०० शब्दों का निष्पन्धा
२. रिक्त स्थानों की पर्ति
३. हिन्दी में अर्जी में अनुवाद
४. अपठित

"ब" सामान्य ज्ञान एवं अंक गणित

१. अंक गणित पर प्रश्न
२. सामान्य ज्ञान
कृपया तंत्र फार्म पर पावती दें।

२०-१२-८९
कौते उपे भाँडार नियंत्रक
८०८० आलमधाग-लरवनऊ

प्रतिलिपि :- सूचनार्थ एवं आवश्यक कार्यवाही हेतु :-

- १- निदेशक आर०डी० सत०ओ०, लरवनऊ कृपया अपने कर्मचारियों को लिरिवत परीक्षा कर के भेज दें।
- २- जिला भाँडार नियंत्रक, चारबाग, सहायक भाँडार नियंत्रक ब्यासनगर एवं मगलसराय सामिगी/आलमधाग। कृपया अपने अन्तर्गत काम करने वाले कर्मचारियों को परीक्षा में सम्मिलित होने के लिए निदेश एवं जिनको आवश्यक हो उनको पास भागी दें।
४. अधीक्षक सामान्य/आलमधाग, आप बैठने का प्रबन्ध करेंगे अर उत्तर पुस्तिका आदि मै सूचना तरव्या: २०-ई दिनांक

को प्राप्त करता हूँ।

हस्ताक्षर

पूरा नाम

बीबनाथसिंह

८०५०
२३/११/८९

१२/१२/८९

Registered

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD
CIRCUIT BENCH, GANDHI BHAWAN
LUCKNOW

No. CAT/CB/LKO/ 50370/505
Dated : 11/1/1938

Registration No. of 193

Applicant

Versus

Respondent's

To

Please take notice that the applicant above named has presented an application a copy whereof is enclosed herewith which has been registered in this Tribunal and the Tribunal has fixed _____ day of _____ 1938 for

~~To file reply & to show cause within three weeks
as to why the interim relief of prayed be not granted~~

If no, appearance is made on your behalf by your pleader or by some one duly authorised to Act and plead on your in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this _____ day of _____ 1938.

For DEPUTY REGISTRAR

dinesh/